

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 2318 of 2020

Deepu Lohra Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Santosh Kumar Soni, Advocate

For the Opposite Party : A.P.P.

3/07.07.2020 Heard the parties.

The petitioner is an accused in connection with Simdega P.S. Case No. 116 of 2019.

It has been alleged that the informant was fired upon by the two unknown persons which resulted in his suffering injuries. The petitioner appears to have been implicated on confessional statement of Sahal Sahu and Shrawan Mahto which have been recorded at paragraph 39 and 41 of the case diary. The petitioner had also confessed which finds place at paragraph 40 of the case diary.

The other aspect of the matter which according to the prosecution reveals the role of the petitioner is that as per the C.D.R., the accused persons were in contact with each other.

Admittedly, there is no eye-witness to the occurrence and in view of the nature of evidence which has been recorded in course of investigation, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned C.J.M., Simdega in connection with Simdega P.S. Case No. 116 of 2019.

(Rongon Mukhopadhyay, J)